

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.448/93.

Wednesday, this the 12th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

KP Ramachandra Menon,
Stenographer Grade II,
Office of the Deputy Commissioner
of Income Tax (Appeals),
Usha Building, Pavamani Road,
Calicut--673 004.

....Applicant

By Advocate Shri KMV Pandalai.

Vs.

The Chief Commissioner of Income Tax,
CR Buildings, IS Press Road,
Ernakulam.

....Respondent

By Shri K Karthikeya Panicker, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant submits that the one percent quota for promotion reserved for handicapped persons, should not be allocated between members of the ministerial staff and Stenographers in the ratio of 3 : 1. That is the ratio prescribed for promotion under the rules. This argument did not find favour with the respondent, as seen from Annexure A4. Learned counsel for applicant submits that the respondent overlooked a circular of the Government of India, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), No.36035/17/85-Estt (SCT) dated 1st April, 1986. If so, we think applicant should invite the attention of respondent to this circular by an appropriate representation. If such a representation is made, appending a copy of the circular, respondent shall take decision thereon within four weeks of the date of receipt of the representation. Promotions, if any made, will be subject to the decision to be taken on the representation.

contd.

2. With these directions, we dispose of the Original Application.
No costs.

Dated the 12th January, 1994.

P Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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